

Repealed by Act 36 of 1957.

347

THE INDIAN TARIFF (SECOND AMENDMENT) ACT,
1953

No. 47 OF 1953:



[25th December, 1953]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the Indian Tariff (Second Amendment) Act, 1953.

(2) The provisions of clause (vii) of section 2 [relating to item No. 73(7)] shall come into force on the 1st day of January, 1954; but the remaining provisions shall come into force at once.

2. Amendment of the First Schedule, Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Item No. 21(3), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1953", the word, figures and letters "December 31st, 1954" shall be substituted;

(ii) in Item No. 28(32), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1953", wherever they occur, the word, figures and letters "December 31st, 1955" shall be substituted;

(iii) in Items Nos. 40(4) and 40(5) and in sub-item (a) of Item No. 63(33), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1953", the word, figures and letters "December 31st, 1957" shall be substituted;

(iv) in Item No. 63(30), in the entry in the second column, in sub-item (3), for the words, brackets and figures "in category

Price annas 2 or 3d."

348 (i) or (ii)" the words, brackets and figures "in category (1) or (2)" shall be substituted;

(v) after Item No. 72(38), the following Item shall be inserted, namely:—

"72 (39)	Power and Distribution Transformers up to 2,500 KVA and 37.5 KV on the H.T. Side (primary voltage being over 250) excluding furnace, rectifier and flame-proof transformers.	Protective	10 per cent. <i>ad valorem.</i>	December 31st, 1955 ; "
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(vi) in Item No. 73(1), in the entry in the second column,—

(a) after the words, "Apparatus and Appliances", the words, brackets and figures "other than those specified in Item No. 73(16)", shall be inserted, and

(b) for the words, "excluding electrical earthenware and porcelain otherwise specified", the words "excluding electrical earthenware, brassware and porcelain otherwise specified" shall be substituted;

(vii) in Item No. 73(7),—

(a) in the third column, for the word "Protective", the word "Revenue" shall be substituted; and

(b) the entry in the last column headed "Duration of protective rates of duty" shall be omitted;

(viii) in Item No. 75(11) (iv), in the entry in the second column, the words "body panels including turret tops and sides for passenger cars" shall be omitted;

(ix) after Item No. 75(13), the following Item shall be inserted, namely:—

"75 (14)	Body panels including turret tops and sides for passenger motor cars including taxi cabs.	Preferential Revenue.	40 per cent. <i>ad valorem.</i>	37 per cent. <i>ad valorem.</i>"
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